

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115
IA(I.B.C)/842(CH)2024
And
C.P. (IB)/294(CH)2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Smt. Rekha Rani W/o Sh. Vinod Kumar ...

Respondent

Under Section: 95(1), 99 IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP

: Mr. Dharam Paul Garg, Advocate with Mr. Vivek
Bansal, RP in person.

ORDER

Heard the submissions made by the RP as well as the learned counsel for the RP. In the interest of justice and fair play, let next date of hearing be specifically communicated by RP to the Personal Guarantor in the matter. Let an affidavit of service be filed before the next date of hearing. Post this matter after two weeks. List the matter on 28.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**